

1	2	3	4	5	6	7	8
20.	Rajasthan	93	134	113	197	403	171
21.	Sikkim	-	-	-	-	-	-
22.	Tamil Nadu	967	1438	3080	2468	2700	2368
23.	Tripura	5	1	1	15	30	38
24.	Uttar Pradesh	566	1053	6071	5646	5662	6359
25.	West Bengal	250	62	91	172	242	241
26.	Delhi	383	554	620	588	644	828
27.	Daman & Diu	-	-	-	-	-	-
28.	Pondicherry	-	69	6	4	1	5
29.	A&N Islands	-	4	3	1	3	3
30.	Lakshadweep	-	-	-	-	-	-
31.	D.N. Haveli	-	-	-	-	-	-
32.	Chandigarh	-	-	41	8	12	19
Total		3903	5298	12751	13518	14657	12799

Number of cases registered under NDPS Act, 1885

1986	1987	1988	1989
3228	1786	2080	7322

[Translation]

#### Export of Handicraft Items to USA

2619. SHRI SAHEBRAM SUKRAM BAGUL :  
SHRIMATI SUMITRA MAHAJAN :

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have signed any agreement with an American Company for the export of handicraft products to America;

(b) if so, the details thereof;

(c) whether the Government propose to formulate any scheme for export to Indian handicraft products to other countries also; and

(d) if so, he details thereof?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):  
(a) and (b). No agreement has been signed by the Government with an American Company for export of handicrafts product to America.

(c) and (d). Yes, Sir. The Government have the following schemes for export of Indian handicrafts to various countries including the U.S.A. :-

(i) Promotion of lesser-known crafts like embroidered goods including zari and zardoze, lace and lace goods, imitation Jewellery as well environment-friendly crafts like paper products and Jute handicrafts;

(ii) Exploration of non-traditional markets namely South America, South Africa, Japan, Israel,

Turkey and newly industrialised countries of South East Asia;

(iii) Upgradation of Quality standard to make India's export oriented crafts competitive in the international market.

(iv) Availability of raw material at internationally competitive price;

(v) Duty draw-back for certain crafts to neutralise duties; and

(vi) Export promotional measures viz buyer-seller's meets, participation in international fairs and organisation of Trade Fairs in India.

#### Bonus to Central Government Employees

2620. DR. BALIRAM : Will the Minister of FINANCE be please to state :

(a) whether bonus is paid to the employees of Central Government drawing a pay upto Rs. 3500/- per month;

(b) whether any requests have been made by various employees associations to raise the limit;

(c) if so, the steps taken by the Government in this regard, and

(d) the time by which the bonus limit is likely to be raised?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Bonus is admissible to the Central Government

employees who are drawing emoluments upto Rs. 3500/- per month, except in respect of Railways employees in whose case bonus is admissible to those drawing emoluments upto Rs.4500/-.

(b) to (d). Requests have been received from some Employees' Associations to raise the eligibility ceiling. The Fifth Central Pay Commission is looking into all service conditions of the Central Government employees, including issues relating to bonus

#### No Industry District

2621. SHRI HARIVANSH SAHAI : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the districts in Uttar Pradesh declared 'no industry districts';

(b) the steps being taken for their industrialisation;

(c) whether the Government are formulating any concrete scheme for industrialisation of eastern Uttar Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d). Currently, there is no Scheme under which the Union Government declares 'No industry Districts'. The responsibility of industrial development of any area/district primarily rests with the State Government concerned. The Central Government supplements the efforts of the State Government in this regard.

[English]

#### Central Advisory Board for Salt

2622. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government reconstitute the Central Advisory Board for salt every year; and

(b) if so, the norms laid down in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir. The Central Advisory Board and Salt has a term of three years.

(b) The Central Advisory Board for Salt is chaired by the Industry Minister and the Salt Commissioner is the Member Secretary. Members of the Board are nominated from following categories.

- Representatives of Central and State Governments (both salt producing states and non-salt producing states);
- Representatives of salt/iodised salt and refined salt manufacturers;
- Representatives of salt manufacturing co-operative societies;

- Representatives of alkali manufacturers; and
- Persons having knowledge and experience in public affairs.

#### Dues of NTC Mill Workers

2623. SHRI JAGAT VIR SINGH DRONA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government are aware that dues of payments viz. gratuity, leave with pay etc. have not been paid to workers of NTC & BIC Mills for the last three years;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to make immediate payment of the dues of those workers?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) to (c). There have been some outstanding dues on account of gratuity, leave with pay etc. in respect of NTC due to shortage of working capital. A revised Turn Around Strategy has been approved for revival of NTC Mills. Since 8 out of 9 subsidiaries of NTC have been referred to and declared sick by the BIFR, a revised Turn Around Plan has been placed before the BIFR for their approval. Once the plan is approved by the BIFR and funds become available, NTC is expected to clear the outstandings in respect of gratuity, leave with pay etc.

In respect of BIC, there are no outstandings as on date in respect of gratuity and leave with pay.

#### Production of Cement

2624. SHRI K. PRADHANI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have fixed any target for the production of cement by 1996-97;

(b) if so, the details thereof;

(c) whether Development Council for Cement Industry has given certain suggestions for improvement in the performance of this industry; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Yes, Sir. The Government has fixed a production target of 76 million tonnes of cement for 1996-97.

(c) and (d). The Development Council has suggested various measures for improving the performance of the industry, such as adequate allocation of coal/lignite, improvement of quality of coal, import of coal, increase in the supply of rail wagons for movement of cement/coal improved power supply, enhanced supply of granulated slag, fly ash, gypsum and other inputs, incentives and additional facilities for export of cement/clinker etc.